

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 78/TT/2012

Subject : Approval under Regulation-86 for transmission tariff for 765 kV S/C Seoni-Wardha TL (Ant. DOCO: 1.3.2012) under WRSS-II, Set A Scheme for Western Region from DOCO to 31.3.2014.

Date of Hearing : 22.4.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India limited

Respondents : Madhya Pradesh Power Trading Company Ltd. and 7 others

Parties present : Sh. S. K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri M. M. Mondal, PGCIL

## Record of Proceedings

The petition has been filed by PGCIL seeking transmission tariff for 765kV S/C Seoni-Wardha transmission line under WRSS-II. As per the Investment Approval the asset was to be commissioned within 48 months from the date of Investment Approval i.e. by 1.8.2010. However, the asset was commissioned on 1.3.2012, after a time over-run of 19 months. The petitioner submitted that the delay of 19 months was due to delay in issue of forest clearance by Maharashtra and Madhya Pradesh. It was further stated that the delay was due to withdrawal from the World Bank funding of the project and the resulting re-bidding.

2. The matter was last heard on 12.11.2013 and the petitioner was directed to provide certain information and the order was reserved by the Commission subject to the petitioner filing the information called for. The matter is relisted again as the petitioner has not filed the documents to show that the delay was also due to re-bidding due to withdrawal from the World Bank funding.

3. The representative of the petitioner submitted that the time over-run was due to delay in forest clearance and re-bidding. He further submitted that all the information and the documents sought by the Commission have already been submitted vide affidavit dated 12.12.2013.

4. In response to the Commission's query, the representative of the petitioner submitted that the project was withdrawn from the World Bank funding on the basis of the opinion given by former Chief Justice of India and a copy of the opinion given by the former Chief Justice has also been filed. In response to another query, he submitted that though the approval in the project was given in the year 2006, the award was given only in February, 2009 and detailed survey of the forest would take place only after the award. He requested to condone the delay of 19 months and allow the tariff as prayed.

5. The Commission reserved the order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief Legal